

MINISTRY OF FINANCE (SHRI A.K. PANJA) : I beg to lay on the Table.

- (1) A copy of Notification No. G.S.R. 347(E) (Hindi and English versions) published in Gazette of India dated the 16th March, 1988 together with an explanatory memorandum regarding exemption to His Excellency Mr. Lee Kuan Yew, Prime Minister of Singapore, Mrs Lee and other eighteen members of the delegation who visited India from 15th to 17th March 1988 from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the visit under section 41 of the Finance Act, 1979.

[Placed in Library. See No. LT-5831/88]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

(i) G.S.R. 339 (E) published in Gazette of India dated the 14th March, 1988 together with an explanatory memorandum making certain amendments to Notification Nos 315/83-Customs dated the 26th November, 1983 and 343/86-Customs dated the 16th June, 1986 so as to authorise an offer from Directorate General of Technical Development in addition to that of Department of Electronics, to issue essentiality certificate.

- (ii) G.S.R. 348(5) published in Gazette of India dated the 16th March, 1988 together with an explanatory memorandum making certain amendments to Notification No. 208/81-Customs, dated the 22nd September, 1981 so as to amend description of one of the items.

[Placed in Library. See No. LT-5832/88]

Report of the Committee of Parliament on official language (Part 2)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Committee of Parliament on Official Language (Part-2) under sub-section (3) of section 4 of the Official Language Act, 1963.

[Placed in Library. See No. LT-5833/88]

[English]

SHRI AJAY MUSHRAN (Jabalpur) : Sir, you have admitted a Calling Attention today on a very serious matter. Unfortunately, my name does not figure there. Please convert it into a discussion under Rule 193.

MR. SPEAKER : I am helpless.

PROF. MADHU DANDEVATE (Rajapur) : We must congratulate him because he was the first one to raise this issue. We support him.

[Translation]

MR. SPEAKER : Please listen to me. Professor, why are you doing like that? You are a wise man.

[English]

SHRI PRATAP BHANU SHARMA (Vidisha) : It is an important question. It should be converted into a discussion under Rule 193. (Interruptions)

[Translation]

MR. SPEAKER : If the entire House is unanimous about it, I do not have any objection. They are also here and you are also here.

SHRI PRATAP BHANU SHARMA : Mr. Speaker, Sir, kindly allow a discussion on it under Rule 193.

[English]

MR. SPEAKER : I cannot do it on my own.

SHRI AJAY MUSHRAN : I had been there Sir, I commanded that place for one year.

[Translation]

MR. SPEAKER : Colonel Sahib, I have told you everything.

SHRI PRATAP BHNU SHARMA : Mr. Speaker, Sir, Colonel Sahib also hails from this State. (Interruptions)

MR. SPEAKER : Why don't you pay heed to what I say. I am bound by rules.

[English]

PROF. MADHU DANDAVATE : Within the rules, I want to make an appeal.

[Translation]

MR. SPEAKER : Professor, why do you behave like that? You are a wise man. Why don't you listen to me?

[English]

PROF. MADHU DANDAVATE : You have the right Sir.

[Translation]

MR. SPEAKER : Why are you doing like that? I am saying it within rules only.

[English]

I am only explaining certain things which you all understand. What I do is, I allow certain Motions.

[Translation]

If the whole House is unanimous over it

[English]

I am in the hands of the House.

[Translation]

I have already told you about it. You discuss it with your colleagues. If the entire House is unanimous over it, I have no objection.

[English]

What I have to do I have done.

PROF. MADHU DANDAVATE : W all support him. The House is unanimous that he should be allowed.

[Translation]

MR. SPEAKER : The hon. Minister is present here. What can I do?

(Interruptions)

MR. SPEAKER : You have made your point and I have heard it. Why are you straining your vocal chords? Have mercy on your throat. You are all wise men. What is all this?

(Interruptions)

[English]

SHRI SAIFUDDIN CHOWDHARY (Katwa) : Sir, terrorists have killed 17 persons and the killing is going on. I have given notice under Rule 193.

MR. SPEAKER : I was going to admit your Adjournment Motion.

[Translation]

If you had not withdrawn it,

[English]

I would have allowed you.

SHRI BASUDEB ACHARIA (Bankura) : We want that it should be discussed under Rule 193. You please allow a discussion under Rule 193 Sir.

[English]

SHRI SAIFUDDIN CHOWDHARY : It should be discussed under Rule 193.

[Translation]

MR. SPEAKER : The B.A.C. will look into it. I have already told you.

[English]

I was going to allow your Adjournment Motion.

[Translation]

If you have withdrawn your notice, it will be looked into by B.A.C. What can I do?

[English]

SHRI BASUDEB ACHARIA : We have asked for discussion under Rule 193.

[Translation]

MR. SPEAKER : Sir, that is the job of the B.A.C. It is B.A.C. which will decide it. When have I objected to that ?

[English]

PROF. K.K. TEWARY (Buxar) : There have been cases of sabotage. So many cases of sabotage have come to our notice. The latest is the one in Jabalpur in the long series of sabotages. It is an extremely serious matter. Therefore, it should be converted into a discussion under Rule 193. You must agree to it Sir.

[Translation]

MR. SPEAKER : I have already given my decision in this regard. Now it is for you to decide. Why are you wasting my time

(Interruptions)

MR. SPEAKER : I have already given my ruling. Colonel Sahib, this has to be decided by the entire House. I have asked you to decide. Why are you arguing with me ? You discuss it with your colleagues.

[English]

SHRI AJAY MUSHRAN : I am a victim of your ballot, Sir. I cannot even speak about my constituency.

[Translation]

MR. SPEAKER : Colonel Sahib, please don't argue with me because I have already done whatever was within my powers. Now it is for the House to decide. If the House wishes to allow, it may do so.

[English]

SHRI AJAY MUSHRAN : All the Members whose names appear in the Calling Attention have no objection.

[Translation]

MR. SPEAKER : I am not aware of it. I cannot understand why you become

angry. I have done whatever was within my powers and now it is in your hands. There is no need to argue with me.

[English]

This is not the first time, this is not the second time, there are precedents, this is the procedure and this is what I am going to do. So simple it is.

(Interruptions)

[Translation]

MR. SPEAKER : Even if somebody is angry with me I do not bother. I am not to be cowed down even if somebody threatens me.

[English]

PROF. MADHU DANDAVATE : Let the Madam Parliamentary Minister say.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHIELA DIKSHIT) : The Members would like to convert today's Calling Attention Motion into a discussion under Rule 193. Am I right ? I have discussed it with the Ministers concerned. They have no objection. There is only the paucity of time which must keep in view. We will have to take it to the BAC. Whatever time is allotted and given, we have no objection.

[Translation]

MR. SPEAKER : I have no objection. You go ahead.

[English]

SHRI AJAY MUSHRAN : Why not have it in the place of Calling Attention today ?

[Translation]

MR. SPEAKER : It is upto you now. I cannot do it.

(Interruptions)

MR. SPEAKER : You discuss it among yourselves. I will do whatever you wish me to do.

[English]

PROF. MADHU DANDAVATE : At least kindly suspend the calling attention in the mean time.

[Translation]

MR. SPEAKER : If the House so desires, I will do it.

[English]

SHRI AJAY MUSHRAN : I am requesting you.

[Translation]

MR. SPEAKER : I will do it when it is decided. Colonel Sahib, if there is unanimity over it, I have no objection.

[English]

PROF. MADHU DANDAVATE : If the Calling Attention starts he will lose his opportunity to speak. At least suspend in your own right the Calling Attention so that he can get an opportunity to convert it into discussion under Rule 193.

MR. SPEAKER : If the House so desires, I can suspend the Calling Attention. There is no problem for me. It is a problem for the House.

SHRI AJAY MUSHRAN : Once the Calling Attention starts I will lose my opportunity to speak.

[Translation]

MR. SPEAKER : If everyone in the House wants me to suspend it, I have no objection. I will suspend it.

[English]

SHRI AJAY MUSHRAN : Everybody has agreed; let it be suspended.

[Translation]

MR. SPEAKER : Agreed. This should be sorted out among yourselves. There is no point in arguing with me.

[English]

PROF. MADHU DANDAVATE : Sir, a wrong thing will go on record. Do not suspend him. Suspend the Calling Attention.

MR. SPEAKER : I would like to suspend you first.

PROF. MADHU DANDAVATE : I will feel relieved.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : For a change suspend Professor Sahib.

PROF. MADHU DANDAVATE : I will get some rest.

PAPERS LAID ON THE TABLE—

Contd.

[English]

Notification under Government Savings Banks Act, 1873 and Government Savings Certificates Act, 1959

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873 :
 - (i) The National Savings Scheme (Amendment) Rules, 1988 published in Notification No. G.S.R. 352(E) in Gazette of India dated the 18th March, 1988.
 - (ii) The Post Office Time Deposit (Amendment) Rules, 1988 published in Notification No. G.S.R. 353 (E) in Gazette of India dated the 18th March, 1988.
 - (iii) The National Savings Scheme (Second Amendment) Rules, 1988 published in Notification No. G.S.R. 364(E) in Gazette of India dated the 22nd March, 1988.

[Placed in Library. See No LT-834/88]